

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:3687

ANSWERED ON:23.08.2004

PENDING INVESTMENT PROPOSALS

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Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether large number of investment proposals involving several crores of rupees are pending with the Ministry for a long period;
- (b) if so, the details thereof, State-wise; and
- (c) by when these proposals are likely to be cleared?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

(a) to (c): Processed food items are generally exempted from purview of licensing under the Industrial (Development & Regulation) Act, 1951. For attracting massive investment, food processing industries are included in the priority sector of lending. Food processing units are set up by entrepreneurs and for investing in such units, no clearance from the Ministry is required.

The Ministry also provides schematic support for establishment/modernization/ upgradation of food processing industries. In such cases, entrepreneurs submit applications for assistance. Assistance is sanctioned for technically and economically viable units which meet prescribed norms.